

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

**Service Tax Appeal No. 89886 of 2018**

(Arising out of Order-in-Appeal No. MUM-DGPM-WRU/APP-211/2017-18 dated 29.05.2018 passed by the Principal Additional Director General, DGPM, Customs & Central Excise, WRU, Mumbai)

**M/s TRILEGAL**

Peninsula Business Park, Tower – B, 17<sup>th</sup> Floor,  
Ganpatrao Kadam Marg, Lower Parel, Mumbai

**.... Appellant**

Versus

**Commissioner of CGST, Mumbai Central**

9<sup>th</sup> Floor, Lotus Info Centre, New Parel Station,  
Parel (E), Mumbai - 400012

**.... Respondent**

Appearance:

None for the Appellant

Shri Onil Shivadikar, AC, Auth. Representative for the Respondent

**CORAM:**

**HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)**

**FINAL ORDER NO.     A/86071 / 2021**

Date of Hearing: 31.03.2021

Date of Decision: 31.03.2021

***Per: Dr. D.M. Misra***

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

**(Dr. D.M. Misra)  
Member (Judicial)**